

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.2011/2021

Date of Decision: 4th February, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Smt Namratta W/o Alok Tiwari,
Aged about 53 Years, Occu-Service
R/o. 10, Sawarkar Nagar, Khamla Road,
Nagpur – 440 015.

- Applicant

(By Advocate Ms. Gauri Venkatraman)

Versus

1. Union of India,
Through its Secretary,
Department of Telecommunications,
Ministry of Communication and Information
Technology, 520 Sanchar Bhavan, 20,
Ashoka Road, New Delhi – 110 001.
2. Department of Telecommunications,
Ministry of Communication and
Information and Technology, 520,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi – 110 001, Through its Secretary.
3. Bharat Sanchar Nigam Limited,
Through its Chairman,
Bharat Sanchar Bhawan, Harish Chandra,
Mathur Lane, Janpath,
New Delhi.

- Respondents

(By Advocate Shri R.G. Agrawal)

ORDER (ORAL)
Per : Dr. Bhagwan Sahai, Member (A)

Present:-

Advocate Ms. Gauri Venkatraman for the applicant.

Advocate Shri R.G. Agrawal for the respondents.

2. The present OA has been filed by the applicant seeking direction to the respondents to grant her parity in pay, allowances and medical benefits on par with the pay, allowances and medical benefits drawn by the ITS

Group 'A' Officers of 1990 batch under DOT, deployed first on deputation to BSNL i.e. respondent No.3 w.e.f. 16.03.2016 and thereafter absorbed permanently in BSNL.

3. Heard both counsel for parties. The applicant's counsel submits that the representations of the applicant dated 18.09.2018 (Annex A-17) and 28.11.2019 (Annex A-20) are pending disposal with the respondents. Therefore, it would be appropriate, if necessary directions are issued to the respondents to dispose of both these representations in a time-bound manner.

4. Shri R.G. Agrawal has no objection to such directions.

5. In the facts and circumstances, without expressing our opinion on merits or on the aspect of limitation of it, this OA is disposed of with direction to the respondents to consider and decide applicant's both the representations referred to above as per law and relevant applicable rules and regulations with a reasoned and speaking order within twelve weeks from the date of receipt of certified copy of this order and within one week thereafter to communicate that order to the applicant.

6. With these directions, the Original Application stands disposed of at the admission stage itself. No costs.

(Ravinder Kaur)
Member (Judicial)

2/04/21

(Dr. Bhagwan Sahai)
Member (Administrative)